## Vigilance Committees on Working of Fair Price Shops

Total (C)

Total A+B+C

3291. SHRI V. KRISHNA RAO: SHRI C. P. MUDALAGIRI-YAPPA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether vigilance committees have been set up to look into the working of the Fair Price Shops;

13.75

594.15

- (b) if so, the manner in which the Members were selected; and
- (c) the nature of the duties and responsibilities of members of the committee?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) Advisory/Vigilance Committees have been set up in most States/UTs at various

- levels viz. State, District, Block and Fair price shop levels by State Govts/U.T. Admns.
- (b) Members are nominated by State Govts/U.T. Administrations and generally include elected representatives, social workers, and representatives of voluntary organisations, consumers, women's organisations, SC/STs etc.
- (c) In general terms such committees keep vigil over the distribution of PDS items through the network of fair price shops. As the actual implementation of Public Distribution System rests with the State Govts/U.T. Administrations, the exact responsibilities and nature of duties of the members of such Committees could vary from State to state.

## Sea Food Processing in Kerala

3292. SHRIS. KRISHAN KUMAR: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

- (a) the names of States where food processing industries have been set up during the last three years;
- (b) whether these industries have helped the fruit-growers in those States;
  - (c) if so, the facts ∍reof;
- (d) whether Government propose to expand sea-food processing industry in Kerala; and
  - (e) if so, the details thereof?

THE MINISTER FOR TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Most of the food processing industries are delicensed. Further they are in the organised, un-organised and cooperative sectors, Information in respect of all the food processing industries in different sectors is not being maintained Centrally.

- (b) and (c). The production of fruit and vegetable products covered by the Fruit Products Order which was 0.96 lakh tonnes in 1980 had gone up to 2.15 lakh tonnes in 1988. The production of fruit and vegetable products during 1989 has been estimated at 2.40 lakh tonnes. This indicates growing utilization of fruits & vegetables grown in the country.
- (d) and (e). Sea food processing industry is delicensed. Some Plan schemes have been formulated for support to the growth of sea food processing industries. Some schemes are also being operated by the marine Products Export Development Authority for the development of sea food processing industries.

## **Cases Pending Before industrial** Tribunal/Labour Courts, Maharashtra

- SHRI BABANRAO DHAKNE: 3293. Will the Minister of LABOUR be pleased to state:
- (a) the number of industrial disputes pending before each Industrial Tribunal/ Labour court in Maharashtra as on the 30th November, 1989;
- (b) the number of the cases pending for more than two years;
- (c) whether any additional industrial Tribunal/Labour Court has been set up in Maharashtra during the last one year to dispose of the pending cases; if not, the reasons therefor; and
- (d) the steps being taken for the speedy disposal of long pending industrial disputes?